

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1898

ANSWERED ON:19.08.2013

TOLL COLLECTION

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether as per the existing provisions of the Model Concession Agreement (MCA), a developer can collect toll from the first day itself in the four to six-lane road project;
- (b) if so, the details thereof;
- (c) whether the Government is planning to amend MCA that allows them to collect toll before completion of the project;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which a final decision is likely to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (b) Yes, Madam. A developer can collect user fee from the first day itself in the four to six-lane road project as per the provisions under the Articles 15 and 27 of the Model Concession Agreement (MCA).

(c) to (e) In order to address the need of restricting the undue advantage accruing to concessionaires as per current provisions of the MCA and considering the requirement to ensure timely completion of construction of six-laning projects by concessionaires, it has been recommended for consideration by the Government that from the date of commencement of work related to six-laning, concessionaires can collect user fee at a fixed rate equal to 80% of the user fee calculated as per applicable Rules till the date of completion of the project without any revision, subject to achievement of specific milestones.